Central Administrative Tribunal Principal Bench

OA No.1507/2017

New Delhi, this the 22nd day of December, 2017

Hon'ble Shri V. Ajay Kumar, Member (J) Hon'ble Ms. Nita Chowdhury, Member (A)

Mrs. Waheeda Rehman, (Nurse) Age 40 years, Group 'C', W/o Dr. Mohd. Ajazur Rahman, R/o Flat No.270/2, UGF, Masjid Moth, Near Uday Park, New Delhi-110049.

... Applicant

(By Advocate: Ms. Himanshi Dubey for Shri Sagar Saxena)

Versus

- Government of National Capital Territory of Delhi, Through its Chief Secretary, Delhi Secretariat, I.P.Estate, New Delhi-110002.
- Department of Health & Family Welfare, Government of National Capital Territory of Delhi, Through its Principal Secretary, Delhi Secretariat, 9th Level, I.P. Estate, New Delhi-110002.
- Technical Recruitment Cell, Through Special Secretary, Delhi Secretariat, 9th Level, I.P. Estate, New Delhi-110002.
- 4. Director (Administration), Lok Nayak Hospital, New Delhi-110002.

5. Medical Director, Lok Nayak Hospital, New Delhi-110002.

... Respondents

(By Advocate : Shri Vijay Pandita)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

When the matter was taken up for hearing, learned counsel for respondents while submitting that the claims of the applicant have been granted, produced orders dated 22.09.2017, 23.09.2017 and 12.12.2017 passed by the respondents. In the circumstances, and in view of the substantial granting of the reliefs claimed by the applicant in the OA, no further orders are necessary in the OA. Accordingly, the same is disposed of. However, the respondents shall ensure issuance of the consequential orders for release of the arrears, if any, within four weeks from the date of receipt of a certified copy of this order. The applicant is also at liberty to avail his remedies, in accordance with law, if he is still having any further grievances.

(Nita Chowdhury) Member (A)

(V. Ajay Kumar) Member (J)

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